

(b) Yes, Sir.

(c) Does not arise.

**Implementation of recommendation
made by President of Minority
Commission**

2464. SHRI G. BHOOPATHY : Will the Minister of WELFARE be pleased to state :

(a) whether President of Minority Commission has recommended for establishment of additional educational and technical institutes in the areas inhabited mainly by backward classes; and

(b) if so, when recommendations of the Commission is proposed to be implemented ?

THE DEPUTY MINISTER IN THE MINISTRY OF WELFARE (SHRI GIRIDHAR GOMANGO): (a) and (b). Minorities Commission in their Sixth Annual Report for the period 1.4.83 to 31.3.83 has made the following recommendation :

“Government should open more educational institutions in areas predominantly inhabited by minorities and, side by side, start such technical institutions as may be beneficial to backward sections according to the availability of natural resources and their aptitudes and acceptability for certain professions in particular areas.

The aforesaid report has been submitted by the Commission in Octor, 1985 and is under examination in consultation with the concerned Departments and will be laid on the Table of the House together with the Action-Taken-Memorandum at the earliest.

**Plantation of quick growing species
in Orissa**

2465. SHRIMATI JAYANTI PATNAIK: Will the PRIME MINISTER be pleased to state :

(a) the steps taken by various State to increase the plantation of quick growing species during the last three years;

(b) the amount spent by each State Government under the “Quick Growing Species Scheme” of plantation programme; and

(c) what are the various areas in Orissa where such scheme has been implemented ?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI Z.R. ANSARI) : (a) to (c) Information is being collected from the State Governments and will be placed on table of the House.

**Extension of service to IAS/IPS
Officers**

2466. SHRI K.P. UNNIKRISHNAN : Will the PRIME MINISTER be pleased to state :

(a) whether it is the policy of the Government not to give extension in service to IAS/IPS and officers of the Central Services;

(b) if so, whether it has been uniformly applied;

(c) number and details of cases where extensions were given from 1st November, 1984 to 31st October, 1985; and

(d) rationale behind these cases ?

THE DEPUTY MINISTER IN THE MINISTRY OF PERSONNAL AND TRAINING, ADMINISTRATIVE REFORMS AND PUBLIC GRIEVANCES AND PENSION (SHRI P. CHIDAMBARAM) : (a) and (b). The policy of the Central Government is that extension in service after superannuation to a Government employee is to be granted in very rare and exceptional circumstances, purely in public interest when either another officer is not ripe enough to take over the job or the retiring officer is of outstanding merit. This policy is being uniformly applied by the Central Government.

(c) and (d). Under rule 16 of the All India Services (Death-cum-Retirement Benefits) Rules, 1958, the State Government on whose cadre the member of the IAS/IPS is borne is competent to grant extension in service upto a period of six months from the normal date of superannuation. Sanction of the Central Government is required only if the State Government concerned propose to grant extension in service beyond a period of six months. During the period from 1st November, 1984 to 31st October, 1985. Central Government have granted extension in service to two IAS officers and one IPS officer. In the cases of the two IAS officers, a very short extension was granted owing to unavoidable administrative reasons. In the case of the IPS officer, extension was granted on grounds of public interest. As regards the number of officers of Central Services granted extension in service, the Ministries/ Departments under whom these officers are working are competent to grant the extension. As such information is not available centrally in this Department.

Training in National Police Academy

2467 SHRI E. AYYAPU REDDY : Will the Minister of HOME AFFAIRS be pleased to state :

(a) the nature of training given to police officers at the National Police Academy at Hyderabad;

(b) whether there are proposals to start specialisation courses in the various branches of criminology, scientific methods of detection, especially of inter-state and international crimes involving smuggling, bank frauds, fraud in foreign exchange, fraud and evasion of taxation laws, drug adulterations, pesticides and fertilizers adulteration and abuse of industrial licences.

THE MINISTER OF STATE IN THE DEPARTMENT OF INTERNAL SECURITY (SHRI ARUN NEHRU) : (a) NPA, Hyderabad provides initial training to IPS Probationers and also training to CBI Sub-Inspector Cadets besides organising some in service courses for IPS officers. The training of IPS Probationers imparted at the Academy includes basic grounding in various

branches of Criminology, Scientific methods of detection and various branches of Criminal Law ?

(b) No, Sir.

Augmentation of nuclear power generation of the country

2468. SHRI Y.S. MAHAJAN : Will the PRIME MINISTER be pleased to state :

(a) whether Government have under their consideration, proposals for augmenting the nuclear power generation in the country in view of the fact there is a large gap between the present installed capacity and expected rise in demand in the coming years;

(b) if so, what steps Government have taken or propose to take to augment the installed capacity of the existing units; and

(c) whether the economies of scale have been worked out vis-a-vis thermal power generation and hydro-electric power generation ?

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY AND IN THE DEPARTMENTS OF OCEAN DEVELOPMENT, ATOMIC ENERGY, ELECTRONICS AND SPACE (SHRI SHIVRAJ V. PATIL) : (a) and (b). The Government have approved, in principle, a 15 year Nuclear Power Profile which envisages increasing the total installed nuclear power generation capacity to 10,000 MW by 2000 AD.

(c) Nuclear electricity is cheaper than electricity at the selected sites produced by coal-fired thermal power plants. Comparison with hydel power has not been carried out, as it would be desirable to exploit all available resources of hydel power.

Central Assistance to Bihar State to prevent Ganga from pollution

2469. DR. G.S. RAJHANS : Will the PRIME MINISTER be pleased to state :